

(4) A copy each of the following Notifications under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976 together with an explanatory memorandum:

- (i) G.S.R. 493 (Hindi and English versions) published in Gazette of India dated the 3rd April, 1976 containing corrigendum to G.S.R. 85(E) dated the 17th February, 1976.
- (ii) G.S.R. 716 (Hindi version) published in Gazette of India dated the 22nd May, 1976 containing corrigendum to the Hindi version of Notification No. G.S.R. 85(E) dated the 17th February, 1976.
- (iii) the Urban Land (Ceiling and Regulation) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 685, in Gazette of India dated the 15th May, 1976.
- (iv) The Urban Land (Ceiling and Regulation) Second Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 718 in Gazette of India dated the 22nd May, 1976.

[Placed in Library. See No. LT-11082/76]

**HOUSEHOLD ELECTRICAL APPLIANCES  
(QUALITY CONTROL) ORDER, 1976**

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI B. P. MAURYA): I beg to lay on the Table a copy of the Household Electrical Appliances (Quality Control) Order, 1976 (Hindi and English versions) published in Notification No. S. O. 388 (E) in Gazette of India dated the 31st May, 1976, under sub-section (6) of section 3 of the Essential Commodities Act, 1955

[Placed in Library. See No. LT-11083/76]

**FINAL REPORT 1976 OF WAKF INQUIRY  
COMMITTEE, STATEMENTS, NOTIFICATIONS,  
PRESIDENT'S ACTS ETC**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAH-NAWAZ KHAN): I beg to lay on the Table—

(1) A copy of the Final Report 1976 of Wakf Inquiry Committee—Parts I & II.

(2) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the Report.  
[Placed in Library. See No. LT-11084/76.]

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 —

(i) The Sugarcane (Control) Amendment Order, 1976, published in Notification No. G.S.R. 484(E), in Gazette of India dated the 26th July, 1976.

(ii) The Sugar (Price Determination for 1975-76 Production) Second Amendment Order, 1976, published in Notification No. G.S.R. 748(F), in Gazette of India dated the 3rd August, 1976.

[Placed in Library. See No. LT-11085/76.]

(4) A copy of Notification No. 28943/A1,75 1 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 17th February, 1976 making certain amendments to the Tamil Nadu Sugar Dealers' Licensing Order, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu.

(5) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-11086/76].

\* (6) Hindi version of the statement showing reasons for delay in laying the Bombay Tenancy and Agricultural Lands (Gujarat First Amendment) Rules, 1976 published in Notification No. GHM/76/75/M/TNC/1975/134879-J in Gujarat Government Gazette dated the 25th March, 1976. [Placed in Library. See No. LT-11087/76].

\* (7) Hindi version of the Explanatory Note about the Bombay Tenancy and Agricultural Lands (Gujarat First Amendment) Rules, 1976. [Placed in Library. See No. LT-11088/76].

(8) A statement (Hindi version) explaining the reasons for not laying the Hindi version of the Bombay Tenancy and Agricultural Lands Gujarat (First Amendment) Rules, 1976. [Placed in Library. See No. LT-11089/76].

(9) A copy each of the following President's Acts (Hindi and English versions) under sub-section (3) of section 3 of the Tamil Nadu Legislature (Delegation of Powers) Act, 1976:—

- (i) The Tamil Nadu Indebted Agriculturists (Temporary Relief) Act, 1976 (President's Act, No. 15 of 1976) published in Gazette of India dated the 17th April, 1976.
- (ii) The Tamil Nadu Indebted Persons (Temporary Relief) Act, 1976 (President's Act No. 16 of 1976) published in Gazette of India dated the 17th April, 1976.
- (iii) The Tamil Nadu Indebted Agriculturists and Indebted Persons (Special Provisions)

Act, 1976 (President's Act No. 17 of 1976) published in Gazette of India dated the 17th April, 1976. [Placed in Library. See No. LT-11090/76].

(10) A corrigendum (Hindi and English versions) to the Annual Report of the Indian Council of Agricultural Research, for the year 1973-74. [Placed in Library. See No. LT-11091/76].

CENTRAL WAREHOUSING CORPORATION (2ND AMDT.) RULES, 1976, FOOD CORPORATIONS (AMDT.) RULES, 1976, RICE-MILLING INDUSTRY (REGULATION & LICENSING) AMDT. RULES, 1976 AND NOTIFICATIONS

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE): I beg to lay on the Table—

(1) A copy of the Central Warehousing Corporation (Second Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 449(E) in Gazette of India dated the 13th July, 1976, under sub-section (3) of section 41 of the Warehousing Corporations Act, 1962. [Placed in Library. See No. LT-11092/76].

(2) A copy of Notification No. G.O.Ms. No. 4 (Hindi and English versions) published in Tamil Nadu Government Gazette dated the 4th February, 1976 making certain amendment to the Tamil Nadu Warehousing Rules, 1953, under sub-section (4) of section 27 of the Tamil Nadu Warehouses Act, 1951 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu. [Placed in Library. See No. LT-11093/76].

(3) A copy of the Food Corporations (Amendment) Rules, 1976 (Hindi and English versions) pub-

\*English versions were laid on 21-5-76.